

times, students from all parts of the world used to be attracted by this State for studies. But now the students of this State have been forced to go to other States. Three of the Central Universities of the country are located in Delhi itself and two in Uttar Pradesh. There is no I.T.I. for engineering education in Bihar. Due to all this, Bihar is turning backward not only in terms of percentage of literacy but also in terms of standard of education.

Patna University of Bihar is one of the oldest universities in the country which has become famous for its standard of education. It has had the honour of imparting education to great intellectuals. Therefore, I would like to request the Central Government to convert Patna University into a Central University for the progress of education in Bihar.

- (vii) **Need to include Santhal Pargana, North and South Chhota Nagpur area in centrally sponsored Well Construction Scheme, Bihar**

SHRI SURAJ MANDAL (Godda): Mr. Deputy Speaker, Sir, a well construction scheme has been launched with the central grant in hill areas of Bihar. This scheme has proved very effective and beneficial to the public.

Therefore, I would like to request the Government to extend the scheme to Jharkhand area (Santhal Pargana and North and South Chhota Nagpur area) so that this area could make progress.

- (viii) **Need to abolish lease-hold system for properties in Chandigarh**

[English]

SHRIPAWAN KUMAR BANSAL (Chandigarh): About the need to abolish lease-hold system in Chandigarh, the question of conversion of Leasehold to Free-hold for certain categories of property in Chandigarh

was all along tagged to that of Delhi. Now, while a decision to this effect has been finally taken for Delhi, the people of Chandigarh have been deprived of this benefit. This has been a long standing demand of the people and merits favourable consideration. Besides providing a relief to the owners, the conversion of leasehold into free-hold will also earn sufficient revenue for the Government. It will also help reduce the avoidable bureaucratic hassels to the people and reform one wing of the administration.

In these circumstances I urge upon the Government to take immediate action to abolish the lease system in Chandigarh also.

14.25 hrs.

STATUTORY RESOLUTION RE DISAPPROVAL THE DESTRUCTIVE INSECTS AND PESTS (AMENDMENT AND VALIDATION) ORDINANCE, 1992

AND

DESTRUCTIVE INSECTS AND PESTS (AMENDMENT AND VALIDATION) BILL

(English)

MR. DEPUTY SPEAKER: Now, we take up item numbers 8 and 9 together. Shri Girdhari Lal Bhargava.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, the ordinance introduced by the hon. Minister of Agriculture. ... (Interruptions) ..

SHRI GEORGE FERNANDES: Mr Deputy Speaker, Sir, I am on a point of order. It would have been better had Shri Jakhar himself been present here and we would have heard his views on this very important Bill. But my point of order on the Statutory Resolution of the Bill that has been brought